

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.1883/2021

New Delhi, this the 7th day of September, 2021



(Through Video Conferencing)

**Hon'ble Ms. Manjula Das, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Hazarat Khan s/o Bhutto Khan,
Aged 21 years, Group – C,
Designation: Constable (Executive)
R/o Vill Palkhera Post Barauth,
Mathura,
Uttar Pradesh-281201. ...Applicant

(By Advocate: Sh. Tanveer Ahmed Ansari)

Versus

1. Delhi Police through
Commissioner of Police,
Police Headquarters,
Jai Singh Road, New Delhi – 1110 001.
2. Delhi Police through
Deputy Commissioner of Police
Recruitment Cell,
New Police Line, Kingsway Camp,
New Delhi – 110 009.
3. Staff Selection Commission through
Chairman,
Block No.12, CGO Complex,
Lodhi Road, New Delhi – 110 003. ...Respondents

(By Advocate: Sh. Anuj Kumar Sharma for Sh. H.A. Khan
for R-1 & R-2 and Sh. Piyush Chhabra for
R-3.)

ORDER (ORAL)**Hon'ble Ms. Manjula Das, Chairman**

The Delhi Police initiated steps for recruitment to the post of Constable (Executive). The applicant was one of the candidates. One of the items, i.e. Physical Endurance Test was conducted for him on 08.07.2021.

2. The applicant contends that on account of dust storm that occurred on that day, he could not perform well and he missed the target by few seconds. He submits that when similar impediment occurred on account of rain for a batch of candidates, the respondents have deferred the test and that the same facility deserves to be extended to him also.

3. We heard Sh. Tanveer Ahmed Ansari, learned counsel for applicant and Sh. Anuj Kumar Sharma for Sh. H.A. Khan, learned counsel for respondent nos.1 & 2 and Sh. Piyush Chhabra, learned counsel for respondent no.3, at the stage of admission.

4. The applicant was not the only person who was put to test on 08.07.2021. As many as 1500 candidates took part





and out of them, more than 500 have qualified. The question as to whether there was any serious impediment on account of any rough weather on that particular day, needs to be examined by the respondents for which the applicant has already filed a representation dated 22.07.2021. We cannot express any view on such issues, particularly when it would have impact on those who have cleared the test.

5. We, therefore, dispose of the OA, without going into the merits of the case by directing the respondents to decide the representation dated 22.07.2021 made by the applicant by passing a speaking order thereon, within a period of one week. This order has been passed in the presence of the learned counsel for the respondents. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Manjula Das)
Chairman